

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR. JUSTICE A. BADHARUDEEN

Monday, the 8<sup>th</sup> day of April 2024 / 19th Chaithra, 1946  
WP(CRL.) NO. 376 OF 2024(S)

PETITIONER/PETITIONER:

MEERA RAJU, AGED 24 YEARS, W/O JEEMON JOSEPH,  
PULICKAL (H), MANIDAMKUZHI, THAMPALAKKADU P.O.,  
KANJIRAPPALLY, KOTTAYAM, PIN - 686 506.

RESPONDENTS/RESPONDENTS:

1. UNION OF INDIA, REPRESENTED BY ITS SECRETARY, MINISTRY OF WOMEN AND CHILD DEVELOPMENT, SASTHRIBHAVAN, NEW DELHI, PIN - 110 001.
2. STATE OF KERALA, REPRESENTED BY ITS SECRETARY TO GOVERNMENT, DEPARTMENT OF WOMEN AND MINISTRY OF CHILD WELFARE, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 659 001.
3. THE KERALA WOMEN'S COMMISSION GWCW+GXM, PMG, PATTOM, P.O, PALAYAM, THIRUVANANTHAPURAM, KERALA, PIN - 695 004.
4. JEEMON JOSEPH, AGED 24 YEARS, S/O JIJI JACOB, PULICKAL (H), MANIDAMKUZHI, THAMPALAKKADU P.O, KANJIRAPPALLY, KOTTAYAM, PIN - 686 506.
5. JIJI JACOB, AGED 58 YEARS, S/O JACOB, PULICKAL (H), MANIDAMKUZHI, THAMPALAKKADU P.O, KANJIRAPPALLY, KOTTAYAM, PIN - 686 506.
6. AANI JOHN, AGED 55 YEARS, W/O JIJI JACOB, PULICKAL (H), MANIDAMKUZHI, THAMPALAKKADU P.O, KANJIRAPPALLY, KOTTAYAM, PIN - 686 506.
7. JOMON, AGED 21 YEARS, S/O JIJI JACOB, PULICKAL (H), MANIDAMKUZHI, THAMPALAKKADU P.O, KANJIRAPPALLY, KOTTAYAM, PIN - 686 506.

Writ petition (criminal) praying that in the circumstances stated in the affidavit filed along with the WP(Crl.) the High Court be pleased to pass the following relief.

i. Issue a writ of mandamus or any other appropriate writ directing the 1st respondent to take immediate Steps to Legislate & incorporate rules for execution of the order passed under the Domestic Violence Act.

ii. Issue a writ of mandamus or any other appropriate writ directing the 2nd & 3rd respondent to take immediate steps to appoint Protection officer at all district, Taluk, Panchayat or municipality level and Publish their names in conspicuous Parts (or) on the contrary create helpline numbers for the women facing domestic violence & who have been granted relief by the Courts to Seek help for execution of the order.

P.T.O.

iii. Issue a writ of mandamus or any other appropriate writ directing the 2nd and 3rd respondents to frame rules to enable quick remedies (or) relief under the Act.

iv. Set-aside the Exhibit P-1 as un-executable order, remand the matter back to the court and Direct the court exercising Jurisdiction under this enactment to pass orders which can be Executed and provide Speedy remedy to the victims like the Petitioner.

v. Direct the court below to dispose the execution petition No.3509/2023 expeditiously and without further delay.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(Crl.) and upon hearing the arguments of SMT.LEELA.R, Advocate for the petitioner, DEPUTY SOLICITOR GENERAL OF INDIA for R1, PUBLIC PROSECUTOR for R2 and of STANDING COUNSEL for R3, the court passed the following:



P.T.O.

**A. BADHARUDEEN, J.**

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**W.P. (Crl) No. 376 of 2024**  
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**Dated this the 8<sup>th</sup> day of April, 2024**

**ORDER**

Heard. Admit.

2. Learned Deputy Solicitor General takes notice for the 1<sup>st</sup> respondent. Learned Public Prosecutor takes notice for the 2<sup>nd</sup> respondent and learned Standing Counsel takes notice for the 3<sup>rd</sup> respondent.

2. Issue notice to respondents 4 to 7 by registered post as well as by serving copy of this petition to the learned counsel appearing for them before the trial court and file memo.

3. In the meantime, there shall be a direction to the learned Judicial First Class Magistrate-I, Kanjirappally to consider Ext.P2 and pass necessary orders to protect the interest of the petitioner by executing the order as per Ext.P1 in M.C. No.5/2021, within a period of three weeks from today or report why the order could not be executed, within a period of seven days.

Post on 23.05.2024.

Sd/-  
**A. BADHARUDEEN**  
**JUDGE**

H/o  
SK

08-04-2024

/True Copy/

Deputy Registrar

**APPENDIX OF WP(CRL.) 376/2024**

**Exhibit P1**

**THE TRUE COPY OF THE ORDER IN M.C 5/2021 DATED 7TH OCTOBER, 2023.**

**Exhibit P2**

**THE TRUE COPY OF THE OBJECTION OF CMP. NO. 3509/2023 IN M.C 5/2021 DATED 18TH OCTOBER, 2023.**

